/

Form of supply of information to the applicant [Rule 4(iv)]

> No HC.XXXV- 1/2022-23/43/ RTI Dated -9:/06/2022

Mrs. Dulurani Debnath Quarter No-B133, A&B type Residency 11T Guwahati campus, Ghy-781039, Assam

 Please refer to your RTI application registered as I.D. Number 26/2022-23 Dated 13/05/2022 addressed to undersigned seeking misc. information relating to several e-mails communicated to Hon'ble Registrar General's official e-mail id.

SI.	Date on which e- mail dated 25/04/2022 received	Name and designation of the receiving authority	Steps taken, and date on which e-mail dated 25/04/2022 forwarded	Name and designation of person to whom e- mail dated 25/04/2022 forwarded
1	25/04/2022	Office of Registrar General, Gauhati High Court	26/04/2022	Office of Registrar (Vigilance), Gauhati High Court
2	26/04/2022	Office of Registrar (Vigilance), Gauhati High Court	18/05/2022	Registrar (Judicial) Gauhati High Court
3	18/05/2022	Registrar (Judicial) Gauhati High Court	26/05/2022	The District & Sessions Judge, Hojai

2. The information asked for is as follows. Q. i)

ii) and iii) Copy of letter No. HC. XXV-14/2022-23/40/RTI dated 26/05/2022 sent to The District & Sessions Judge, Hojai, is attached herewith.

- IV. As per said notification, no such specific functionaries had been entrusted to oversee compliance of order(s) in the Gauhati High Court.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

3. ....

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

### No HC.XXXV- 4/2022-23/42 / RTI Dated 31/05/2022

To,

210

Mr. Arjun Parmar 999, Mahajan was, Naroda Road Patiya, Ahmedabad – 382345

- Please refer to your I.D. Number 32/2021-22 Dated 24/05/2022 forwarded to undersigned seeking information relating to pendency of PIL and Writ Petition at High Court.
- 2. The information asked for is as follows.

As on 01/05/2022, total number of PIL cases pending at the Gauhati High Court is <u>170</u> and oldest pending PIL is <u>PIL 36/2004 (Pu</u> Lalnunmawia vs the Union of India & Ors).

As on 01/05/2022, total number of Writ Petition pending at the Gauhati High Court is 22,938 and oldest pending Writ Petition is WP(C) 5569/2002 (Rabindra Narayan Banikya vs State of Assam & Ors).

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

No HC.XXXV- 4/2022-23/44 / RTI Dated 6./06/2022

To,

Mr. Sunil Pareek Sector H, House no 31, Near SBI branch, Shastri Nagar, Jodhpur, Rajasthan-342003

- Please refer to your RTI application registered vide I.D. Number 33/2022-23 Dated 24/05/2022 forwarded to undersigned seeking information relating to issuance of Court summons and legal notice vide electronic medium.
- The information asked for is as follows:

<u>1 and 2</u>: The Gauhati High Court has not issued any notification regarding communication of court summons or legal notice vide electronic medium like e-mail, whatsapp etc.

3: Query relates to Hon'ble Supreme Court.

<u>4</u>: The Gauhati High Court is not connected with online RTI portal https://rtionline.gov.in for public of India electronically as on date.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. Tapadah

### FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -02/2020-21/45/ RTI Dated .7:/06/2022

From: Mrs. Panchai Sarma Deputy Registrar & APIO Gauhati High Court.

To : Mr. Manoj Kumar Nath Gauhati High Court, Guwahati.

Information under RTI Act. Sub:

Your RTI application dated 24/05/2022 Ref: (Regd. ID No. 30/2022-23 Dated 24/05/2022)

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Photocopies of documents sought for in respect of pay fixation and option exercise (as per rule 5 of ROP 2017) of Computer Assistants appointed in 2016, is ready to be provided as per your request. Therefore, you are to pay cost of documents amounting Rs.665/- (Six hundred sixty five) only (i.e. @ Rs. 5/- per sheet x 133 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable the Registry to send the said documents. You may also pay the aforesaid amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Yours sincerely,

Deputy Registrar & APIO Gauhati High Court, Guwahati.

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To,

Mr. Purnendu Prakash Kunj Bhawan, Road no.15 West Patel Nagar, Near Ravi Chauk Patna – 800023.

- Please refer to your RTI application registered vide I.D. Number 39/2022-23 Dated 30/05/2022 forwarded to undersigned seeking information relating to ban on Filling of Writs by "Party in person".
- The information asked for is as follows:

1: The Gauhati High Court has not issued any ban on filling of Writ petition by "Party in person".

Rest of the queries are not related to the Gauhati High Court.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

GNAUN

> No HC300V- 1/2022-23/4\_F1 PT1 Dated 1 0/06/2022

То



Mr. Troilukya Gohai Baruah Advocate, Gauhati High Court

- Please refer to your RTI application registered as I.D. Number 45/2022-23 Dated 03/06/2022 addressed to undersigned regarding supply of information regarding Case no. RSA 62/2018.
- The information asked for is as follows.
  It is to inform you that summons of LCR are part of case record which cannot be furnished under the Right to Information Act.
   The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

8. e. Inpeder 10.06.22 Registrar (Judicial) & PIO Gauhati High Court, Guwahati

FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2022-23/ 4/2 / RTI Dated 42/06/2022

To,

Sri Kishor Deka Advocate, Tezpur Bar Association.

- Please refer to your application, registered as I.D. No 51/2022-23 Dated 10/06/2022 addressed to the undersigned regarding supply of information relating to case no. Crl. Pet. 207/2017.
- The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Accounts Officer of the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

 As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of

this order if you are not satisfied with this reply.

Address of the Appellate Authority

Registrar General The Gauhati High Court, Guwahati New Block Second Floor, M.G. Road, Guwahati- 781001.



62/10/22

No HC XXXV 1/2022 23/52 / PTI Dated 11/06/2022

To

Mr. Obuk Mize Model Village, Kankar Nallah Arunachal Pradesh- 791110

- 1. Please refer to your RTI applications registered as I.D. Number 35/2022-23 Dated 25/05/2022 addressed to undersigned regarding career progression of Taking Talom, Assistant Registrar (Judl.), Itanagar Pemanent Bench, Naharlagun.
- The information asked for is as follows.

i,iii,iv,vi, viii and ix)

Information sought for cannot be furnished as it pertains to third party information and you have not showed any larger public interest in this regard.

xiii and xiv)

There is no specific eligibility criteria or educational qualification mentioned in the Gauhati High Court Rules for the appointment of Commissioner of Affidavit/ Oath Commissioner. However, Registry considers the following rules for appointment of Commissioner of Affidavit/ Oath Commissioner;

- 1. Rule 28,29, 30 and 31 of chapter IV, the Gauhati High Court Rules, 1967.
- Section 3(2)(a) of the Oaths Act, 1969
- Section 8(1)(e) of Notaries Act, 1952
- Section 297 of Cr.P.C. 1973.
- Section 139 of C.P.C 1908.

Copies of abovementioned Rules are attached herewith.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with this reply.

Enclo:-as mentioned.

R. A. Tapadal 17.06.22 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

To,

Ms. Kumar Yuvraj IMS Law College, Sector 62, Noida, U.P.-201301

- Please refer to your RTI application registered vide I.D. Number 47/2022-23 Dated 01/06/2022 forwarded to undersigned seeking information relating to bail application.
- The information asked for is as follows:
  A separate sheet showing status of all pending bail application of the Gauhati High Court from June 2021 to January 2022 is attached herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Terperden 17.06.22 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

# No HC.XXXV- 4/2022-23/44 / RTI Dated 17:/06/2022

To,

Ms. Rashmi Jain IMS Law College, Sector 62, Noida, U.P.-201301

- Please refer to your RTI application registered vide I.D. Number 44/2022-23 Dated 01/06/2022 forwarded to undersigned seeking information relating to bail application.
- The information asked for is as follows: Total pending bail application as on 30<sup>th</sup> October, 2021 is <u>36 (thirty six)</u>.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

7. A. Tapadan 17.06.22

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

## No HC.XXXV- 4/2022-23/55/ RTI Dated 17:/06/2022

To,

Mr. Harish Shrinet IMS Law College, Sector 62, Noida, U.P.-201301

- Please refer to your RTI application registered vide I.D. Number 41/2022-23 Dated 30/05/2022 forwarded to undersigned seeking information relating to interim bail application.
- The information asked for is as follows:
  There is no such nomenclature as interim bail application. Bail applications are registered as Bail application and Anticipatory Bail application. Hon'ble Courts in appropriate cases pass interim bail order.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. B. Tapadal

### No HC.XXXV- 4/2022-23/56/ RTI Dated J.#/06/2022

To,

Mr. Vihar Durve 573/1, Pavan Vihar, Near Sai Petrol Pump J.M Road, Pune-411004

- Please refer to your RTI application registered vide I.D. Number 42/2022-23 Dated 30/05/2022 forwarded to undersigned seeking information relating to various cases pending at the Gauhati High Court.
- 2. The information asked for is as follows:

<u>1.and 2.-</u> Separate sheets showing year-wise pendency of sought for cases are attached herewith.

<u>3-</u> Information cannot be furnished as the query is incomprehensible and

under 3(d) of the Gauhati High Court (Right to Information) Rules, 2008

"The information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt".

<u>4-</u> Query relates to Ministry of Law & Justice.

<u>6</u>.- Abovementioned information is not available with the official website of this Registry.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

yograd-1. v. e 17.06.122 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

> No HC.XXXV- 4/2022-23/5/ RTI Dated .(%./06/2022

To,

Mr. Katikala Raj Kumar 560/3, Railway Officers colony, Bhoiguda Secundrabad- 500003

- Please refer to your RTI application registered vide I.D. Number 40/2022-23 Dated 30/05/2022 forwarded to undersigned seeking information relating to pending cases.
- 2. The information asked for is as follows:

Total number of pending cases at the Gauhati High Court .

Gauhati High Court	As on 30/04/2022
Principal Seat	43015
Kohima	754
Aizawl	471
Itanagar	1346

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

> No HC.XXXV- 4/2022-23/ 57 / RTI Dated 18./06/2022

To,

Mr. Ankit Shatabdi puram, Gwalior- 474001

- Please refer to your RTI application registered vide I.D. Number 49/2022-23 Dated 07/06/2022 forwarded to undersigned seeking information relating to status of pending cases.
- The information asked for is as follows:

Status of cases at the Gauhati High Court.

Gauhati High Court	Cases registered in 2021	Cases disposed in 2021	Pending cases as on 30/04/2022
Principal Seat	11109	8012	43015
Kohima	551	347	754
Aizawl	293	268	471
Itanagar	764	732	1346

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

> Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

R. A. Tapadal

SIC

> No HC.XXXV- 03/2022-23/59 / RTI Dated 20/06/2022

To,

Mr. Bidyut Bikash Goswami, Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 50/2022-23 Dated 10/06/2022 addressed to undersigned regarding copies of report of the inquiry officer.
- The copies of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Enclo:- as stated.

S. V. Labergor 20.04.27

> No HC.XXXV- 1/2022-23/ 6.L/ RTI Dated 7.M/06/2022

To

Mr. Ashim Chamuah Advocate, Gauhati High Court

- Please refer to your RTI applications registered as I.D. Number 43/2022-23 Dated 31/05/2022 addressed to undersigned seeking misc. information regarding interaction procedure for designation of Senior Advocate.
- 2. The information asked for is as follows.
  - The comparative statement of marks awarded by the Selection Committee against each candidate cannot be furnished as it pertains to third party information and you have not showed any larger public interest in this regard.

However, points allotted by the Hon'ble Committee Members in respect of you is as follows-

SI No.	Matter	Hon'ble Members	Points awarded
The second	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	10	
		Hon'ble Mr. Justice N. K. Singh	10
		Hon'ble Mr. Justice M. R. Pathak	10
		Shri Devajit Saikia, Advocate General of Assam	10
		Smt. Millie Hazarika, Senior Advocate	10
VI.	VI. Judgments (Reported and Unreported)	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	22
		Hon'ble Mr. Justice N. K. Singh	15
		Hon'ble Mr. Justice M. R. Pathak	18
		Shri Devajit Saikia, Advocate General of Assam	15
		Smt. Millie Hazarika, Senior Advocate	18
VII.	II. Publications	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	08
		Hon'ble Mr. Justice N. K. Singh	10
		Hon'ble Mr. Justice M. R. Pathak	10
		Shri Devajit Saikia, Advocate General of Assam	08
		Smt. Millie Hazarika, Senior Advocate	10

VIII.	Personality & & Suitability based on	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	15
	interaction/interview	Hon'ble Mr. Justice N. K. Singh	15
		Hon'ble Mr. Justice M. R. Pathak	18
		Shri Devajit Saikia, Advocate General of Assam	15
		Smt. Millie Hazarika, Senior Advocate	20

- Photocopies of minutes and resolutions of the Full Court held on 18<sup>th</sup> and 19<sup>th</sup> May, 2022 are enclosed herewith.
- The 'Secret Ballot Papers' cannot be furnished as it may breach confidentiality of the voting procedure.
- 4) The full court conferred senior designation to Sri Sudesh Kumar Singh (Tezpur Bar Association) and Sri Satyabrat Sarma (Dibrugarh Bar Association) as per provision of the Gauhati High Court (Designation of Senior Advocates) Rules, 2018.
- 5) None.
- 6) Information not available.
- Yes, all the Hon'ble Judges casted their votes, except the Hon'ble Judges who were members of the Committee for Designation of Senior Advocates for the state of Assam.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadal

No HC.XXXV- 4/2022-23/ 63/ RTI Dated 22/06/2022

To,

Ms. Apika Garg B-19, Preet vihar, Delhi-110092

- Please refer to your RTI application registered vide I.D. Number 53/2022-23 Dated 14/06/2022 forwarded to undersigned seeking information relating to expenses of N.I. Act cases hearing.
- 2. The information asked for is as follows:

**<u>1 & 2</u>**:- Sought for information is not available with this Registry, as the query relates to the Central Government and State Government.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

# No HC.XXXV- 4/2022-23/64 / RTI Dated 2.3./06/2022

To,

Mr. Jugal Kishor Borah Hatimuria gaon, P.O.-Bhuyanhat-785680

- Please refer to your RTI application registered vide I.D. Number 48/2022-23 Dated 07/06/2022 forwarded to undersigned seeking information relating to service rule of Protocol Assistant.
- The information asked for is as follows:

**1 & 2:-** The post of Protocol Assistant is not mentioned in the service rule for employees of Subordinate courts of Assam, i.e. "Assam District & Sessions Judge Establishment (Ministerial) Service Rule 1987" and "Assam Chief Judicial Magistrate Establishment (Ministerial) Service Rule 1987", hence information sought for cannot be furnished.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadan 23.04.22

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2022-23/ 2 3 /RTI Dated Guwahati, 2/1/06/2022

- From : Sri Rafique Ahmed Tapadar Registrar (Judicial) & PIO Gauhati High Court-781001
  - To : The District and Sessions Judge, Baksa/Barpeta / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.
  - Sub: Request for information under Right to Information Act, 2005.
  - Ref: 1) RTI application by Mr. Utpal Kalita, Regd. Vide 57/2022-23 dated 20/06/2022.
     2) Letter no. HC.XXXV-14/2022-23/61-62/RTI dated 22/06/2022.

Sir / Madam

With reference to the subject cited above and **in continuation of** earlier letter, I am requesting you to take step respect of <u>Q No- (e)</u> along with <u>Q. No. (a) to (d)</u>, from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

Encl: As stated above

Registrar (Judicial) & PIO Gauhati High Court, Guwahati d the 29/06/2022

Memo No. No. HC.XXXV –14/2022-23/ G 4 / RTI, dated the A.4./06/2022 Copy to:

Shri Utpal Kalita, All Assam Judicial Employee association, Sonitpur. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

### No HC.XXXV-1/2022-23/7.5 / RTI Dated 27./06/2022

То

Mr. Harpal Singh Rana A-1, Village Kadipur, Delhi-110036

- Please refer to your RTI application registered as I.D. Number 56/2022-23 Dated 20/06/2022 addressed to undersigned seeking information relating to functioning of judiciary.
- 2. The information asked for is as follows.
  - 5) Number of cases pending in the Gauhati High Court as on 30/04/2022.

Gauhati High Court	Total Pending cases
Principal Seat	43015
Kohima Bench	754
Aizwal Bench	471
Itanagar Bench	1346
Assam District Courts	438839
Nagaland District Courts	4526
Mizoram District Courts	6258
Arunachal Pradesh District Courts	14792

1, 2, 3, 4 and 6. Information cannot be furnished as the queries are incomprehensible and under **3(d)** of the Gauhati High Court (Right to Information) Rules, 2008

"The information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt".

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

> No HC.XXXV- 4/2022-23/ 76/ RTI Dated 2&/06/2022

To, Mr. Jaspreet Singh WR 200, New Hargobind Colony basti sheikh Jalandhar, Pin-144002

- Please refer to your RTI application registered vide I.D. Number 54/2022-23 Dated 14/06/2022 forwarded to undersigned seeking information relating to Video Conferencing operator.
- The information asked for is as follows: 1, 2, 3 and 4.- There is no such post as Video Conferencing Operator in the Gauhati High Court. 5- Computer Section of the Gauhati High Court is responsible for Video

Conferencing in Gauhati the High Court.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

> a. a. T-p-Joh 28. 06.22 Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

### No HC.XXXV 4/2022-23/ 79/ RTI Dated 22/06/2022

To,

Mr. Nikhil Kaperi 4-48, Taranagar, Lingapally Telengana- 500019

1. Please refer to your I.D. Number 52/2022-23 Dated 14/06/2022 forwarded to undersigned seeking information relating to vacancy at High Court and Lower Judiciary.

e Hauser

2. The information asked for is as follows.

Grade	
1	17
II	10

2022

Grade	Vacancy
Gazetted Officer	12
Ministerial	34
Non – Ministerial	03
Grade IV	10
ubordinate Courts of As	sam as on May, 2021
Grade	Vacancy
LDA & Copyist	257
Stenographer (Grade-I,II&III)	199

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

> No HC.XXXV- 1/2022-23/ 36 / RTI Dated 35/06/2022

To

Mr. Shashi L6, Kalkaji, New Delhi-19

- Please refer to your RTI application registered as I.D. Number 55/2022-23 Dated 16/06/2022 addressed to undersigned seeking information relating to Juvenile Justice Committee.
- 2. The information asked for is as follows.

 Notification dated 14/09/2010 constituting Juvenile Justice Committee is attached herewith.

2)- List of meetings held by the said Committee is attached herewith.

3). Notification dated 25/06/2020 for setting up a permanent Juvenile Justice Committee Secretariat and its sanctioned staff is attached herewith.

<u>4 & 5</u> – As the sought for information are not readily available with this Registry, queries are forwarded to the district courts of Assam.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Topedella

No HC.XXXV- 4/2022-23/ 1/ PTI Dated \$\Q./06/2022

To, Mr. Pradeep Goyal 577, Agarwal Cyber plaza-II, Netaji Subhash Place, Pitampura – 110034

- Please refer to your RTI application registered vide I.D. Number 46/2022-23 Dated 03/06/2022 forwarded to undersigned seeking information relating to judgment reserved for order but not pronounced.
- The information asked for is as follows:

<u>a)</u>- A separate sheet showing number of cases where judgment is reserved for order but not pronounced as on 16/05/2022.
 <u>b)</u>- There is no such rule/guideline issued by the Gauhati High Court in respect of reserved judgment need to be pronounced in time-frame.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.